

ITEM NO.303

Court 3 (Video Conferencing)

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SMC (C) No. 1/2020

IN RE MANDAR DESHPANDE

(FOR ADMISSION)

WITH

Diary No(s). 2450/2020 (XVII)

(FOR MODIFICATION ON IA 11628/2020

FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 18291/2020

IA No. 11628/2020 - MODIFICATION

IA No. 18291/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Diary No(s). 2458/2020 (XVII)

(FOR MODIFICATION ON IA 11657/2020

IA No. 11657/2020 - MODIFICATION)

Diary No(s). 2461/2020 (XVII)

(FOR MODIFICATION ON IA 11674/2020

IA No. 11674/2020 - MODIFICATION)

Diary No(s). 2476/2020 (XVII)

(FOR MODIFICATION ON IA 11730/2020

IA No. 11730/2020 - MODIFICATION)

Diary No(s). 2578/2020 (XVII)

(FOR MODIFICATION ON IA 12036/2020

IA No. 12036/2020 - MODIFICATION)

W.P.(C) No. 238/2020 (PIL-W)

(FOR EX-PARTE STAY ON IA 17942/2020

FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 38673/2020

FOR CLARIFICATION/DIRECTION ON IA 43664/2020

FOR CLARIFICATION/DIRECTION ON IA 45217/2020

IA No. 38673/2020 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 45217/2020 - CLARIFICATION/DIRECTION

IA No. 43664/2020 - CLARIFICATION/DIRECTION

IA No. 17942/2020 - EX-PARTE STAY)

MA 725-796/2020 in C.A. No. 6328-6399/2015 (XVII)

(FOR EXEMPTION FROM PERSONAL APPEARANCE ON IA 45607/2020

FOR EXEMPTION FROM PERSONAL APPEARANCE ON IA 45620/2020

FOR EXEMPTION FROM PERSONAL APPEARANCE ON IA 45629/2020

IA No. 45607/2020 - EXEMPTION FROM PERSONAL APPEARANCE

IA No. 45629/2020 - EXEMPTION FROM PERSONAL APPEARANCE

IA No. 45620/2020 - EXEMPTION FROM PERSONAL APPEARANCE)

Diary No(s). 9887/2020 (XVII)
(FOR MODIFICATION ON IA 45207/2020
IA No. 45207/2020 - MODIFICATION)

MA 1464/2020 (XVII)
(FOR ADMISSION and IA No.77914/2020-EXEMPTION FROM FILING AFFIDAVIT
and IA No.77913/2020-APPEAL AGAINST REGISTRARS ORDER XV RULE 5)

Date : 21-08-2020 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MR. JUSTICE M.R. SHAH

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Mr. Ritin Rai, Sr. Adv.

Mr. Faisal Sherwani, Adv.

Mr. Gurpreet Singh Kahlon, Adv.

UPON hearing the counsel the Court made the following
O R D E R

We have heard Mr. N. K. Kaul, Mr. Harish Salve, Mr. Shyam Divan, learned senior counsel as well as Mr. Ritin Rai, learned counsel at length.

The DoT is required to file an affidavit, specifically by tomorrow i.e. by 22.08.2020, pointing out on the basis of sharing arrangement, how much is the liability of the sharers from the date of sharing and how much they have paid and as per our Judgment, what are the arrears, which are required to be paid on the basis of sharing arrangement by respective sharers.

Secondly, we also require the Secretary, DoT, to file an affidavit with respect to the date of transfer, how much are the previous dues with effect from the date of grant of licence till the date when transfer was made and the arrears worked out after transfer and before transfer (trading) and the outstanding on that count, with respect to the companies which are before us in these matters.

We also require the Secretary, DoT to file a specific affidavit, in a tabular form, from the date of grant of licence, who was using the licence and from which date the respective sharing has taken place with respect to each licence and the date

of transfer/trading.

List on 24.08.2020 at 03.50 P.M.

(NARENDRA PRASAD)
AR-CUM-PS

(JAYANT KUMAR ARORA)
COURT MASTER

(JAGDISH CHANDER)
ASSISTANT REGISTRAR